

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

Item No.201 – IA 425 of 2022  
In  
CP(IB) 184 of 2018

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

Indian Overseas Bank  
V/s  
AMW Motors Ltd

.....Applicant

.....Respondent

**Order delivered on 09/11/2022**

**Coram:**

Dr. Deepti Mukesh, Hon'ble Member(J)  
Ajai Das Mehrotra, Hon'ble Member(T)

**PRESENT:**

For the RP : Mr. Bishwajit Dubey, Adv.  
For the RA : Mr. Devang Nanavati, Sr. Adv. a.w Mr. Monaal Davawala, Adv.

**ORDER**

**IA 425 of 2022**

Learned Senior Counsel Mr. Nanavati for successful Resolution Applicant states that no objection from any of the parties has been received against the approval of resolution plan.

Order Reserved.

-Sd-

**AJAI DAS MEHROTRA  
MEMBER (TECHNICAL)**

-Sd-

**DR. DEEPTI MUKESH  
MEMBER (JUDICIAL)**